

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI**

**ORDER**

On attaining the age of superannuation, Sh. Raj Pal S/o Sh. Chandru, Judicial Assistant, E.C. No.-12800 shall retire from Government Service with effect from 28/02/2023 (Afternoon).

However, in view of the fact that a Vigilance Inquiry in File No. 1839 dated 13.07.2018 under rule 28 of DDCER, 2013 is pending against the aforementioned official (Chargeshheet duly served), provisional pension under Rule 69 (b) CCS (Pension) Rules, 1973 be released to him as per rules. The final pensionary benefits shall be released after considering the outcome of the said pending Vigilance Inquiry.



28.02.23

(GIRISH KATHPALLA)

Principal District & Sessions Judge (HQs)  
Delhi

No. 16378-438  
Admn. II/PP/Ret./2023

Delhi, Dated the 25 FEB 2023

Copy forwarded for information and necessary action to:-

- 1 The Office of the Principal District & Sessions Judge- West, New Delhi, South, South-East, East, North-East, North, North-West, South-West, Shadara, Rouse Avenue Delhi/New Delhi.
- 2 The Drawing and Disbursing Officer, Central District, Tis Hazari Courts, Delhi.
- 3 The Accounts Officer/ Asst. Accounts Officer, Accounts Branch, Central, Tis Hazari Courts, Delhi, with the direction to inform the Housing Department in case the official is in possession of government accommodation.
- 4 The Pay & Accounts Office, through the concerned Accounts Branch.
- 5 The Leave Sanctioning Authority, Central District, Tis Hazari Courts, Delhi.
- 6 The Sr. A.O. (J), A.O. (Judicial), Vigilance & Litigation Branch, District Central, Tis Hazari Courts, Delhi.
- 7 Dealing Assistants- ACRs Cell, Seniority & Promotion-JA (Admn-II), Transfer & Posting (Admn-II), District Central, Tis Hazari Courts, Delhi.
- 8 The Pay Bill Clerk and Service Book Clerk, Central District, Tis Hazari Courts, Delhi for further necessary action.
- 9 The Web-Site Committee, Tis Hazari Courts, Delhi.
- 10 Hindi Section, Tis Hazari Courts, Delhi.
- 11 Promotion Cell, Tis Hazari Courts, Delhi.
- 12 Lawyers Seat, Tis Hazari Courts, Delhi.
- 13 Pension Cell, Tis Hazari Courts, Delhi.
- 14 Sh. Raj Pal S/o Sh. Chandru, Judicial Assistant, (E.C. No.-12800), Record Room (Civil), Tis Hazari Courts, Delhi with the direction to process regarding surrendering of government accommodation, if occupied.



Branch Incharge, (Admn. II)  
O/o Principal District & Sessions Judge (HQs)  
Tis Hazari Courts, Delhi.

the 1990s, the number of people in the UK who are aged 65 and over has increased from 10.5 million to 13.5 million, and the number of people aged 75 and over has increased from 5.5 million to 7.5 million (Office for National Statistics 2000).

There is a growing awareness of the need to address the needs of older people, and the UK Government has set out a strategy for the 21st century (Department of Health 1999). The strategy is based on the following principles: (1) to improve the health and well-being of older people; (2) to improve the quality of life of older people; (3) to improve the support and services available to older people; and (4) to improve the way in which older people are represented in society.

The strategy is based on the following principles: (1) to improve the health and well-being of older people; (2) to improve the quality of life of older people; (3) to improve the support and services available to older people; and (4) to improve the way in which older people are represented in society. The strategy is based on the following principles: (1) to improve the health and well-being of older people; (2) to improve the quality of life of older people; (3) to improve the support and services available to older people; and (4) to improve the way in which older people are represented in society.

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